

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-318
IB-254/ND/2020

IN THE MATTER OF:

Prestige wines & spirit pvt ltd and Shalini securities private limited

...Applicant

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Raj
For the Respondent :

ORDER

Ld. Counsel for the petitioner appeared and submitted that the matter has been settled before the Mediation and in terms of Mediation, he seeks time to file withdrawal application. Last opportunity is being given to file the same failing which the matter shall be taken up in accordance with the provisions of law. List the case for 30.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)